



FORM No. 4

See Rule (12)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH

ORDER SHEET

Application No. O.A. 201 of 2005

Applicant(s) Smt. Arsa Respondent(s) Union of India & others
Advocate for Applicant(s) M/s. N.R. Routray Advocate for Respondent(s) S. Misra

NOTES OF THE REGISTRY

I.P.O. of P.S. filed
Copy served.
for transfer of Registration Please
Mr. A. M. D.

19-5-05

S. of (S)
20/5/05

Regd.
20/5/05

for Admision & stay
Copy served.

Ramn

20.5.05

ORDERS OF THE TRIBUNAL

REGISTER

Govindwar
... Registr...

Order dated : 24.5.05

Heard Mr. N.R.Routray, Lt. Counsel for the applicant. A copy of this O.A. has been served on Mr. R.C.Rath, Lt. Standing Counsel for the Railways.

The applicant having faced a transfer from Cuttack to Sambalpur has came in this O.A. No. 201/05 under Section 19 of the Administrative Tribunal's Act, 1985. It has been disclosed by the applicant vide Annexure-6 that she has filed a representation before the Deputy Chief Personnel Officer (Con), East Coast Railway vide his letter representation dated 10.5.05. As the applicant

2

OA 201/05

Notes of the Registry

Orders of the Tribunal

Copies of order alongwith copies of OA 201/05 do all respects. Copies of said order prepared for counsels for both sides.

L 26/05

J. P.
SD (WIP)

submitted the representation to the concerned authority only on 10.5.05, it is unlikely that, by the time, she filed this application before this Court that authority has no opportunity to have a look at her representation. In the circumstances, it appears that the applicant has approached this Tribunal before exhausting the departmental remedies available to her. In the circumstances, the matter is remitted to the departmental authority, i.e., Deputy Chief Personnel Officer (Com), East Coast Railways to consider her representation dated 10.5.05 according to the Departmental Rules MM and to dispose of the same with a reasoned order. Till the matter is disposed of, no ~~cause~~ ^{cause} of action should be taken against her.

With the above direction, this O.A. is disposed of at the admission stage.

A copy of this order be given to the both the parties for compliance.

MEMBER (JUDICIAL)

L. B.
VICE-CHAIRMAN